

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE 30th JUNE, 1980.

NOTIFICATION
INCOME TAX

No.3498(F.No.398/15/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.3000 (F.No.404/147/TRC-Nagpur/79-ITCC) dated 20.9.1979, the Central Government hereby authorises Shri A.D.Thatore being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri A.D. Thatore takes over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DI), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Maharashtra, Bombay.
5. The Chief Secretary, Government of Maharashtra, Bombay.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Vidarbha, Nagpur.
8. I.A.C., Inspection Division, C.B.D.T., Vikas Bhawan, New Delhi.
9. Central Cell-DI(RS&P), New Delhi(2 copies) for issue & distribution.
10. Guard File.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE

P.N. Verma
(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

No.CC/ITCC/3297/1027/RSP/80.

* SHARMA *